

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Docket No.16/TT/2013

Date: 5.3..2013

To
The Deputy General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Approval under Regulation 86 for determination of transmission tariff for provision of Spare ICTs and Reactors for Eastern Region

Sir,

I am directed to refer to your petition mentioned above, and to request you to furnish the following information on affidavit, with advance copy to the respondents/beneficiaries, latest by 5.4.2013:-

- (i) Whether there is any capital expenditure incurred upto DOCO (1.7.2012) for Asset – A along with corresponding IDC and IEDC?
- (ii) The details of expenditure incurred for the period 1.7.2012 to 31.8.2012;
- (iii) Whether total estimated completion cost of Asset – A i.e.,1 No. 315 MVA Transformers at Biharsharif and Jamshedpur substations, is inclusive of initial spares;
- (iv) Management / Auditors certificates for Assets (Assets C to G) as per revised DOCO and Tariff forms (Form – 1, Form – 5D, Form-6, Form – 13 and Form – 13 B) along with supporting documents for interest rate and repayment schedule;
- (v) Supporting documents for Interest rate for "Proposal Loan 12-13 (9.30%)" and repayment schedule for "Proposed Loan 12-13 (9.30%)" and "SBI (21.3.2012)";
- (vi) Details of other Assets, covered under "Provision of Spares ICTs and Reactors for Eastern Region", for which petitions have been filed / being filed with Commission;
- (vii) Detailed computation of interest during construction period (to be capitalized and to be charged to P&L A/C) along with apportionment of IDC and IEDC to various Assets covered under "Provision of Spares ICTs and Reactors for Eastern Region".

Yours faithfully,

(P.K. Sinha)
Assistant Chief (Legal)